

Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

I.A. No. 81 of 2013 IN
D.F.R. No. 257 of 2013

Dated : 19th March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V J Talwar, Technical Member
Hooghly chambers of Commerce & Industry ...Appellant(s)

Versus

West Bengal Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur

Counsel for the Respondent(s): Mr. C.K. Rai
Mr. Ravin Dubey for WBERC
Mr. Anand K Shrivastava (for R-2)

ORDER

I.A. No. 81 of 2013
(Appl. for condonation of delay)

This is an Application to condone the delay in filing the Appeal as against the Order dated 01.12.2012.

We have heard the learned counsel for the parties. Since there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post for Admission on **22.03.2013.**

(V J Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/pg